

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

**CP (IB) No.01/Chd/2017
CA No.185/2017**

**Under Section 60(2) of the
Insolvency and Bankruptcy Code,
2016.**

In the matter of:

State Bank of India.Applicant-Financial Creditor.

Versus.

Ashish Mohan Gupta.Respondent.

Present: Mr.D.P.Garg, Advocate for Applicant-Bank.

Learned counsel for Applicant-Bank again stated that notification issued with regard to the framing of regulations under sub-section (2) of Section 60 of the Insolvency & Bankruptcy code, 2016 is awaited.

Learned counsel for the Applicant seeks time to have the instructions. List the latter on 15.03.2018. Last opportunity is granted.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

February 07, 2018.
Ashwani